

Central Government may not be similar in all respects with that in the public sector undertakings for variety of reasons. The 4th Pay Commission further observed that the Central Government is a vast and complex organisation. The pay structure for the employees of such an organisation cannot be based on a simple comparison of pay scales of posts at the lowest level in the Public Sector Undertakings. Accordingly, the pay structure and conditions of service of the Central Government employees have to be determined on their own merits.

(c) In view of (b) does not arise.

#### **Scheduled Tribes in Public Undertakings**

5797. SHRI KACHARU BHAI RAUT : Will the Minister of INDUSTRY be pleased to state :

(a) the number of Public Sector Undertakings in the country and the number of employees working in them;

(b) the number of scheduled tribes amongst them;

(c) the number of posts reserved for scheduled tribes lying vacant; and

(d) the action being taken by the Government to fill up the same ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). In all, there are 245 Central Public Sector Undertakings (PSUs) in the country. As per information available from 228 PSUs, as on 1.1.95, out of 20,46,090 employees, 1,61,023 belong to S.T.

(c) Information is being collected and will be laid on the Table of the House.

(d) All Public Sector Undertakings have been advised to assess the backlog vacancies reserved for SC & ST and fill up these vacancies through Special Recruitment Drive by 31.3.97.

[English]

#### **Liquidity Problems Faced by SSU**

5798. SHRI NANDKUMAR SAI : Will the Minister of INDUSTRY be pleased to state :

(a) whether the small scale units in the country are facing liquidity problems;

(b) if so, the details thereof; and

(c) the steps proposed to be taken by the Government to help small scale units in this regard ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Credit outstanding to small scale units from Public Sector Banks has increased from Rs. 25,843 crores at the end of March, 1995 to Rs. 29,482

crores at the end of March, 1996. The share of small scale credit as a percentage of net bank credit has also increased from 15.29% at the end of March, 1995 to 15.99% at the end of March, 1996. In addition to credit from Public Sector Banks, Small Industries Development Bank of India has given direct assistance of Rs. 2468 crores in 1995-96 to small scale units.

(c) Does not arise.

#### **Participation in Automobile Fair in Frankfurt**

5799. SHRI P. C. CHACKO : Will the Minister of COMMERCE be pleased to state :

(a) whether India propose to participate in the Frankfurt Automobile Fair in September, 1996;

(b) if so, the details of items proposed to be exhibited;

(c) whether adequate publicity have been given by the Engineering Export Promotion Council and the Automotive Manufacturing Association; and

(d) if so, the details thereof and if not, the steps proposed to be taken in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) Yes, Sir.

(b) Some of the items to be exhibited by Companies participating in the fair are Automotive lighting and components, Automotive rubber components, sheet metal parts, Hydraulic engine and transmission mountings, Suspension accessories, Automotive halogen lamps, Electrical components, Leaf Springs, Forgings, Seals, and gas setc, Cylinder liners, Trailer parts and Rear axle shafts.

(c) Yes, Sir. Adequate publicity has been given by the Engineering Export Promotion Council and the Automotive Component Manufacturers Association in India and abroad. In addition, ITPO who are also participating in the Fair, have also organised publicity.

(d) The Publicity measures undertaken by Engineering Export Promotion Council and Automotive Component Manufacturers Association and India Trade Promotion Organisation are as under :

#### **EEPC**

— Mailing campaign has been done to major wholesale and distribution associations in all the EU countries.

— Invitation letters have been sent to major buyers and OEMs in Germany.

— A leaflet highlighting the following has been brought out for distribution at the EEPC's Information Booth :

(a) Highlights of Indian Automotive Industry

- (b) World Major Car manufacturers of Auto Components already having collaboration Arrangements in India.
- (c) Names of World's Major manufacturers of Auto Components already having collaboration arrangements in India.
- (d) Names of International OEs shopping in India.

**ACMA**

ACMA has brought out "Exhibitors Catalogue" for this occasion. Worldwide publicity to the ACMA Group participation has been given by ACMA through direct mailing to key international buyers. Publicity has also been done in countries like U.K., France, U.S.A., Canada, Japan, Korea, Malaysia, Australia, Pakistan etc., where ACMA has MoUs with counterpart organisations. ACMA has also advertised their participation on the World-Wide-Web on Internet.

ITPO has undertaken prefair publicity by inviting over 600 specially identified importers of auto components from Germany. It has also published a special brochure for the occasion which will be distributed at the fair to all visitors. It has tied up with the Indo German Export Promotion (IGEP) Programme for giving publicity to a larger number of buyers on the rolls of the IGEP, Germany. The IGEP has also publicised the participation of ITPO amongst the Media.

**Foreign Direct Investment**

5800. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of INDUSTRY be pleased to state :

(a) the number of proposals regarding foreign direct investment relating to automobile sector and proposals of Shell and Caltex pending with the Government for clearance; and

(b) since when the above proposals are pending and by when these are likely to be cleared ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) There are 8 proposals for foreign direct investment in Automobile sector pending with the Govt. No proposal of shell or Caltex is pending with the Government.

(b) Receipt and disposal of applications is a continuous process. Normally the foreign direct investment proposals are cleared in 6 weeks times.

**Seizure of Teakwood**

5801. SHRI SOMJIBHAI DAMOR : Will the Minister of FINANCE be pleased to state :

(a) the details of seizures of teakwood during the last three months by the customs authorities in Assam and Nagaland after these have interred the stream of normal trade and commerce upon its redemption at entry points by the authorities in Manipur ;

(b) the reasons as to why the customs authorities could not check the movement of timber at originating point at Manipur;

(c) whether the Government propose to prescribe standard guidelines to be followed by timber dealers and also issue directives to the authorities concerned to act strictly in accordance with law; and

(d) if so, the details thereof and if not, the reasons therefor ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Customs Authorities have not seized teakwood in Nagaland and Assam upon its redemption at entry points by the authorities at Manipur. However, details of smuggled teakwood seized by Customs Authorities in the State of Nagaland and Assam during the last three months is as follows :

	Qnty.	Value (Rs. in lacs.)
Nagaland	1529.326 cft.	5.79
Assam	8423.56 cft.	62.17

(b) Anti smuggling agencies on Indo-Myanmar Border in the State of Manipur are alert to detect and prevent all smuggling, including smuggling of teakwood. However due to porous nature of Indo-Myanmar Border some cases of smuggling of teakwood into India from Myanmar have been noticed. Such smuggled teakwood remains liable to seizure and confiscation by Customs authorities.

(c) and (d). As far as smuggling of timber from Myanmar is concerned the Customs Authorities have been directed to act strictly in accordance with law. So far as standard guidelines to be followed by timber dealers are concerned, the Central Government are not considering issue of any such guidelines under the Customs Act, 1962.

**Escorts Shares**

5802. SHRI VIJAY GOEL : Will the Minister of FINANCE be pleased to state :

(a) whether shares of Escorts Tractors has been transferred to non subsidiaries below the market price;

(b) if so, whether due to this shareholders have been deprived of crores of rupees while promoters have doubted their control to 40%;

(c) if so, the details thereof alongwith the book value and market value of shares;

(d) whether Government's attention has also been invited towards the news item appearing in *Economic Times* dated August 12, 1996 under caption "Escorts merger blues: Shareholders deprived of crores "; and

(e) if so, the action proposed to be taken by the Government to sort out the issue and safeguard the interest of shareholders ?